

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)- 527 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.12.2017**

**NAME OF THE COMPANY: Impressions Services Pvt. Ltd. Vs. Picadily
Hotels Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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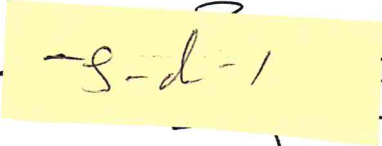
For the Petitioner (s) : Mr. Karan Bindra, Advocate

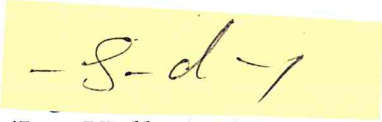
For the Respondent (s) : None

ORDER

It appears that steps have not been taken by the Bench Officer for effecting service on the Corporate Debtor. Let the steps be taken by the Bench Officer.

To come up on 18th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)